

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76255 of 2018

(Arising out of Order-in-Appeal No. 428/HWH/CE/2017-18 dated 18.12.2017 passed by Commissioner of CGST & Central Excise (Appeals-II), Kolkata.)

M/s Hobb International Pvt. Ltd.

(Unit-II), 58, N.S. Road, Liluah, Howrah-711104.

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata.

Bamboo Villa, 3rd Floor, 169, A.J.C., Bose Road, Kolkata-700014.

...Respondent

**..
APPEARANCE :**

Shri Prabir Bera, Advocate for the Appellant

Shri P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

FINAL ORDER No...75364/2024

DATE OF HEARING : 01.03.2024

DATE OF DECISION : 01.03.2024

Per R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

T.K.